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Uttar Pradesh Antarim Zila Parishad (Re-Enactment And Continuance) Act, 1968

19 of 1968

CONTENTS

- 1. Short Title And Commencement
- 2. Re-Enactment And Continuance Of U.P. Act, Xxxi Of 1958
- 3. Validation Of Certain Acts

Uttar Pradesh Antarim Zila Parishad (Re-Enactment And Continuance) Act, 1968

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An Act to provide for the re-enactment and for continuance of the Uttar Pradesh Antarim Zila Parishad Act, 1958, in relation to Uttara khand Division. In exercise of the powers conferred by section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968 (VII of 1968), the President is pleased to enact as follows: 1. This is Act was enacted by the President on June 28, 1968.

1. Short Title And Commencement :-

(1) This Act may be called the Uttar Pradesh Antarim Zila Parishad (Re-enactment and Continuance) Act, 1968. (2) It shall be deemed to have come into force on the first day of January, 1968.

2. Re-Enactment And Continuance Of U.P. Act, Xxxi Of 1958

Notwithstanding the expiry of Uttar Pradesh Antarim Zila Parishads Act, 1958 (hereinafter referred to as the Principal Act) the said Act shall be deemed to have been re-enacted so far as it relates to Uttara khand Division and shall continue in force till the 31st day of December, 1969 and accordingly sub-section (3) of section (1) of that Act shall have effect as if for the figures, letters, words "31st day of December 1967" the figures, letters words "31st day of December 1969," had been substituted.

3. Validation Of Certain Acts :-

For the removal of doubts as it is hereby declared that anything done as any action take or any order made including any tax or toll levied or fee charged by the Antarim Zila Parishads in the Uttara khand Division in the exercise or purported exercise of their powers or in the discharge or purported discharge of their duties, on or after the 31st day of December, 1967, shall be as valid and operative as if it had been done, taken, made, levied, or charged in accordance with: Provided that no contravention of or failure to comply with any of the provisions of the principal Act, as amended by this Act, shall render any person guilty of any offence of such contravention or failure occurred on or after the 31st day of December, 1967 and before the date of the publication of this Act in the Official Gazette.